

CBI Vs. Brij Bhan Singh & Ors.
RC No. 18(E)/2013/CBI/EOU-IV/EO-II/ND
CC No. 229/2019

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235 RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020, 322/RG/DHC/2020 dated 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. M.C. Kashyap, Ld. Counsel along with accused Rita Verma (A-3) and Neeraj Kumar Garg (A-4).

02.09.2020

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI along with SI Manish Jain, HIO and Inspector Rupesh Kumar Srivastava, earlier IO.

Sh. M.C. Kashyap, Ld. Counsel along with accused Rita Verma (A-3) and Neeraj Kumar Garg (A-4).

Accused Rifat Ali @ Riya (A-2) and Rajesh Kumar Singh (A-1) are proclaimed offenders (PO).

Accused Brij Bhan Singh (A-1) already discharged vide separate detailed order dated 28.02.2020.

The matter was proceeding at the stage of PE as well as for filing replies to the show cause notice(s) issued to the CBI officials vide separate detailed order dated 28.02.2020.

It is informed by the Reader of this Court that reply to the show cause notice has already been filed by the IO Inspector Rupesh Kumar Srivastava on the E-mail of this Court yesterday.

Vide order dated 28.02.2020, the IO and the then SP, CBI, EO-II, New Delhi, who had forwarded the charge sheet were issued



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show cause notice(s) as to under what circumstances, they had chargesheeted the accused Brij Bhan Singh without awaiting for the CFSL report qua handwriting, which has unnecessarily put the accused on inquiry for almost five years and he had been deprived of his life and liberty contrary to the procedure established by law.

The HIO submits that the reply has already been filed by the IO Inspector Rupesh, however, it is stated by him that the concerned SP has no role in the matter. At this stage, the HIO seeks some time to file reply on behalf of the then SP, CBI, EO-II, New Delhi. No cogent ground is given for not filing the same today, despite due service. Request declined. Issue bailable warrants in the sum of Rs. 5,000/- with one surety of like amount against the then SP Sh. R. K. Agrawal through the concerned JD.

Further from perusal of the detailed reply submitted by the IO Inspector Rupesh Kumar Srivastava to the show cause notice, it appears that the said reply is more in the form of grounds of appeal, which the prosecution may have taken in appeal before the Hon'ble Appellate Court. Also after considering the tone and tenor of the reply submitted by the IO, I consider it expedient in the interest of justice that his superior officer i.e. JD (Joint Director), EOB-II, CBI be also summoned for his explanation in the matter as also regarding the reply dated 01.09.2020 submitted by the IO, as discussed above.

The JD shall appear in person with the IO and the then SP on the NDOH, which is the date for the physical hearing, as per the roster of this Court. The request to the contrary of the Ld. PP for CBI is declined. The JD be served through the Worthy Director, CBI for **15.09.2020** for their appearance(s).

Put up for PE on **14.10.2020**.

The copy of this order and the reply dated 01.09.2020 submitted by the IO in response to the show cause notice be also




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placed before the Worthy Director, CBI, New Delhi for information.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADG by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.


(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/02.09.2020

CBI Vs. Rajesh Kumar Singh & Ors.
RC No. 17(E)/2013/CBI/EOU-IV/EO-II/ND
CC No. 230/2019

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16 DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24 DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020, 322 RG DHC/2020 dated 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. M.C. Kashyap, Ld. Counsel along with accused Rita Verma (A-3) and Neeraj Kumar Garg (A-4).

02.09.2020 (At 12:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. M.C. Kashyap, Ld. Counsel along with accused Rita Verma (A-3) and Neeraj Kumar Garg (A-4).

Accused Rifat Ali @ Riya (A-2) and Rajesh Kumar Singh (A-1) are proclaimed offenders (PO).

The matter was proceeding at the stage of PE.

Put up for PE on 14.10.2020.

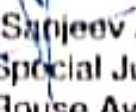
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(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
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